

The Government is of the opinion that it would be in the larger interest of the society and students aspiring to study medicine to have NEET. Therefore it has decided to file a review petition against the majority judgment delivered by the Supreme Court on 18.7.2013 in *Christian Medical College, Vellore vs Union of India & Ors.*

Opening of new Wellness Centre in Delhi

854. SHRI BAISHNAB PARIDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a Wellness Centre is coming up in the national capital city, Delhi;
- (b) if so, the details thereof;
- (c) whether this will provide facilities related to alternative medicinal therapy;
- (d) if so, the details thereof;
- (e) whether it is proposed to be operated under PPP mode; and
- (f) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (f) Government is providing medical services to its employees and pensioners in Delhi through the Central Government Health Scheme (CGHS). It has a large network of dispensaries (also known as CGHS Wellness Centres) providing medical services and medicines in Allopathic, Homeopathic, Ayurvedic, Yoga and Naturopathy, Unani and Siddha systems of medicine. It has empanelled large number of private hospitals, diagnostic centres and imaging centres for providing inpatient and other diagnostic facilities to its beneficiaries.

Presently, there is no proposal to add and introduce any new system under CGHS.

Derecognition of medical colleges in NCR by MCI

†855. SHRI MOTILAL VORA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Medical Council of India (MCI) has recommended to the Ministry of Health and Family Welfare to derecognize six medical colleges

†Original notice of the question was received in Hindi.